

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 55420 of 2014

[Arising out of Order-in-Appeal No. 19 /Commr/ST/ADJ/BPL-I/2014 dated 04.06.2014 passed by the Commissioner, Customs, Central Excise & Service Tax, Bhopal]

Bharat Sanchar Nigam Ltd.

Appellant

Vs.

**Commissioner of Central Excise
Bhopal**

Respondent

Appearance:

None for the Appellants

Shri Sanjay Jain, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B Ravichandran, Member (Technical)

Date of Hearing/ Decision: 28.2.2018

FINAL ORDER No. 50881/2018

Per: Justice (Dr.) Satish Chandra:

List revised. None is present on behalf of the appellant nor there is any adjournment application available on record inspite of notice served. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court)

(B Ravichandaran)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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